

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 18.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:-

Ms. K. Datta , Mr. Hitesh Kumar, Mr. Sneh Choudhary and Mr. Rahul Gupta, Advs.

For the applicant:-

Mr. Karanveer Jindal, Adv. for R-1 & 2 in CA No. 1063(PB)/2019

Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Advs. for suspended Directors

Mr. Arijit Mazumdar and Ms. Akansha Kaushik, Advs. for SREI

ORDER

The RoC who would be necessary party to these proceedings may be served with this application as well as reply filed by the liquidator so as to resolve the issue of signing the form CHD-4. Let notice be issued to the RoC through dasti process to be represented on 30.09.2019.

List on 30.09.2019.

—Sd—

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)